

**Selection Grade and Super time Scales
of Indian Forest Service**

5617. DR. S.P. YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Fourth Pay Commission had recommended uniform Selection Grade and Supertime Scales for Indian Police Service and Indian Forest Service;

(b) if so, whether the Selection Grade and Supertime Scales of Indian Forest Service are lower than those of Indian Police Service at present; and

(c) if so, the reasons therefor and the steps taken/proposed to be taken to remove the anomaly?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Government does not consider that there is any anomaly in the existing Selection Grade and Supertime Scales of IPS and IFS. While accepting the recommendations of the Fourth Pay Commission with respect to the IFS, the Government consciously decided that the Selection Grade and Supertime Scale of the IPS must be higher. The existing law and order situation in the country and the consequent need to maintain an edge in the scales of pay of the IPS; and the fact that the IPS scales had this edge over the IFS scales prior to the recommendations of the Fourth Pay Commission were the reasons for this decision.

Haldia Petro Complex Scheme

5618. SHRISHRAVANKUMARPATEL: Will the PRIME MINISTER be pleased to state:

(a) the broad features of the Haldia Petro Complex Scheme indicating its foreign exchange content; and

(b) the manner in which the foreign exchange content is sought to be secured?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) West Bengal Industrial Development Corporation (WBIDC) have been granted a letter of intent in August, 1990 for a 300, 000 TPA Ethylene Capacity naphtha cracker along with downstream units for manufacture of HDPE, LLDPE, Polypropylene, Styrene/Polystyrene, PBR etc. at Haldia in West Bengal. The total capital cost of the complex was estimated to be around Rs. 3,000 crores with a foreign exchange component of Rs. 650 crores.

(b) According to a condition in the letter intent, the company will finance its foreign exchange requirements for import of capital goods, import of know how, servicing of foreign equity, foreign loan and import of feed stock, if any, through foreign exchange obtained by way of foreign equity participation, NRI equity on non-repatriable basis, commercial borrowings as may be permitted by Govt. according to financing plan that may be approved, for with debt servicing liability and any other foreign exchange costs should be met by export earnings of the Company.

[Translation]

Funds to Bihar under JRY

5619. SHRI RAM TAHAI
CHOUDHARY:
SHRI DEVENDRA
PRASAD YADAV:

Will the PRIME MINISTER be pleased to state: